

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "C" BENCH

**Before: DR. BRR Kumar, Vice President
And Shri T.R. Senthil Kumar, Judicial Member**

ITA No. 725/Ahd/2024

Vashundhara Sanskar Vidhyadham Samiti Station Road, Vaso, Kheda, Gujarat-387380 PAN: AAATV3927F (Appellant)	Vs	CIT(Exemption), Ahmedabad (Respondent)
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Assessee Represented: None
Revenue Represented: Shri A.P. Singh, CIT-DR

Date of hearing : 09-12-2024
Date of pronouncement : 10-12-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against denial of registration under section 80G of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') vide order dated 14-02-2024 passed by Commissioner of Income Tax (Exemption), Ahmedabad.

2. Today is the 9th time of hearing of this appeal, none appeared on behalf of the assessee even in the previous hearings and no Authorization given in favour of any Representative.

3. Ld. CIT-DR submitted that the assessee is not pursuing this appeal since Registration u/s. 80G was granted subsequently.

4. Recording the above statement, appeal filed by the Assessee is hereby dismissed.

5. In the result, the appeal filed by the Assessee is dismissed.

Order pronounced in the open court on 10-12-2024

Sd/-
(DR. BRR KUMAR)
VICE PRESIDENT
Ahmedabad : Dated 10/12/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद